

Through Video Conference via CISCO Webex

FIR No. 151/18  
PS : Safdarjung Enclave  
U/s. 386/34/120B IPC  
St.Vs. Sehdev

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Azhar Qayum, Ld. Counsel for Applicant  
Sh. Anil Verma, Ld. Counsel for complainant.

At the outset Id. Defence Counsel states that one application for deletion of paragraph 6 of the present application has been filed by him. The said application is considered and allowed accordingly.

It is argued by Id. Defence Counsel that the present accused seeks interim bail on ground of parity with the main accused namely Sachin who was granted bail on 06.05.2020. He further stated that another co accused has also been granted bail in the present FIR.

Bail application has been opposed by Id. Counsel for complainant who states that considering the grave nature of allegations accused should not be released on interim bail.

Heard. Considered.

Considering the COVID 19 situation and considering the fact that main accused Sachin has also been granted interim bail, accused Sehdev is also admitted to interim bail for 45 days from today on furnishing bail bond in sum of Rs.50,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate/Jail Superintendent.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.

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(2) That the accused shall not leave Delhi without the permission of the court.

(3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today 20.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court. Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No.202/2020  
PS : Saket  
U/s. 307/392/452/354/354B IPC  
St. Vs. Kuldeep Sejwal

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Puneet Ahluwalia , Ld. Counsel for Applicant

Present application has been filed by the applicant Kuldeep Sejwal u/sec. 439 Cr.PC for grant of regular bail.

It has been argued that accused has been arrested on 16.05.2020 and that accused has been falsely implicated in the present case. Ld.Defence Counsel has further drawn the attention of this court to the letter written by accused itself to the concerned SHO for providing protection to him.

IO has filed a detailed reply in which the allegation against the accused have been reiterated and as per the IO the said allegations have been substantiated by the CCTV footage.

Ld.Addl. for State has strongly opposed the bail application.

Heard. Considered.

Considering the grave nature of allegation made against the accused and considering the fact that investigation of the present case is at a initial stage, no ground for grant of bail in the present matter is made hence bail application is dismissed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No.414/2016  
PS : Malviya Nagar  
U/s. 302 IPC  
St. Vs. Aniruddha Mondol

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Ms. Amrita Jaiswall, Ld. Counsel for Applicant

Present application has been filed by the applicant Aniruddha Mondol for grant of interim bail.

It is argued that present bail application has been filed u/sec 302 IPC and squarely falls with the criteria laid down by Hon'ble High Court vide its Minutes dated 18.05.2020.

Reply has been filed by the IO, in the reply IO has mentioned the offence to be under 302 of IPC in the title however, the contents of the reply state that the present FIR has been registered u/sec 376 of IPC. Thus, there is a discrepancy in the report furnished by the IO.

IO is directed to file a detailed report with regard to the fact of the present FIR and to clarify the section under which the present FIR has been registered. IO is also directed to join video conferencing on **21.05.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 218/18  
PS : Malviya Nagar  
U/s.363/366/342/376 IPC & 6 POCSO Act  
St. Vs. Deepak Kumar

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Ms Amrita Jaiswall, Ld. Counsel for Applicant

Present application has been filed by the applicant/accused Deepak Kumar for grant of interim bail.

Reply filed by the IO and seeks time for one day to verify the medical document.

No further reply either from Jail Superintendent or IO is required to be called. Even the medical condition of the mother of accused has already been verified by the IO in an earlier reply filed hence, there are no ground for calling any further reply.

Submission on the bail application made by defence counsel. He states that considering the medical condition of the mother of the accused interim bail be granted.

Ld. Addl.PP for state submits that there are no grounds for grant of interim bail to the accused.

Heard. Considered.

It is clear from the facts of the case and from the submissions made by Id. Addl.PP for state that the accused is involved in a serious offence and none of the grounds made out by the accused are tenable Therefore considering the gravity of the offence and the severity of the punishment provided for the alleged offences, interim bail application filed by the accused is hereby dismissed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

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St, Vs. Deepak Kumar

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 78/2018  
PS : Safdarjung Enclave  
U/s. 293/397/411 IPC  
St. Vs. Aas Mohd. @ Ashu

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Ravi Bhardwaj, Ld. Counsel for Applicant

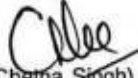
Present application has been filed by the applicant/accused Aas Mohd. @ Ashu for grant of interim bail.

Ld.Addl.PP for State submits that report has been filed by the IO wherein it has been stated that the present accused/applicant has not been arrested in the present FIR.

Hence, the present application stands disposed off, as per the report of the IO as accused has not been arrested in the present case.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 1187/2015  
PS : Hauz Khas  
U/s.376 IPC  
St. Vs. Vikas @ Shammi

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Jitender Tyagi, Ld. Counsel for Applicant

Present application has been filed by the applicant/accused Vikas @ Shammi for grant of regular bail.

Reply of IO perused.

Ld.Addl.PP for State submits that complainant is required to make submission on present bail application.

Hence, IO is directed to arrange for the representation of the complainant for hearing of the present bail application on 28.05.2020.

Copy of the order be sent to the IO and Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020



Through Video Conference via CISCO Webex

FIR No. 436/2017  
PS : Safdarjung Enclave  
U/s. 302 IPC  
St. Vs. Vikas @ Shammi

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Jitender Tyagi, Ld. Counsel for Applicant  
Sh.Aman Usma,Ld LAC for complainant

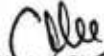
Present application has been filed by the applicant/accused Vikas @ Shammi u/sec. 439 Cr.PC for grant of regular bail.

Ld.Counsel for accused states that present bail application be taken up for consideration alongwith the other bail application.

At request list this bail application on 28.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 239/16  
PS : Fatehpur Beri  
U/s. 302/120B/201/34 IPC  
St. Vs. Ajay @ Sarwan

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Ms. Dolly Sharma, Ld. Counsel for applicant/accused

Present application has been filed by the applicant/accused Ajay @ Sarwan for grant of interim bail by applicant's brother Sher Singh.

It is stated by ld. Counsel for accused that accused falls within the criteria laid down by Hon'ble HPC vide its Minutes dated 18.05.2020 for grant of interim bail.

Reply of the IO has been filed and same has been perused.

Ld. Addl.PP submits that previous involvement report of accused be called as same has not been mentioned by the IO in the reply.

Heard. Considered.

IO is directed to file previous involvement report of accused in regard to criteria laid down by Hon'ble HPC vide Minutes dated 18.05.2020 for 26.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 167/2018  
PS : Malviya Nagar  
U/s. 376 IPC & 10 & 11 POCSO Act  
St. Vs. Syra Bano

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Ms. Gulshan Jahan, Ld.LAC for Applicant  
IO SI Usha Rawat also present through video conferencing

Complainant also present through video conferencing from shelter home and has been identified by IO Usha Rawat who is also present through video conferencing.

Complainant has made her submissions stating that she has no objection in grant of bail to her mother who is the accused in the present case. Complainant/prosecutrix states that she has a younger brother and old grand parents who are required to be taken care by her mother i.e. present accused. She further states that she wishes to continue her stay in the shelter home however considering the fact that her mother is in custody for almost more than 2 years, she has no objection if bail is granted to her mother considering the COVID condition and her aged grandparents and her younger brother.

Heard. Considered.

Considering the above circumstances, accused Syra Bano is granted bail on furnishing personal bail bond in sum of Rs.30,000/- with one surety of the like amount to the satisfaction of concerned Duty Magistrate/Jail Superintendent subject to following conditions :-

- (1) Applicant/accused shall join investigation as and when required by the IO.
- (2) Applicant shall not temper with evidence/witnesses or record of the case.

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(3) Applicant shall not contact the complainant/prosecutrix or the witnesses or try to intimidate or harass the complainant in any manner.

Application is accordingly disposed off as allowed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020

**Through Video Conference via CISCO Webex**

FIR No.77/2020  
PS : Malviya Nagar  
U/s. 366/368/370 IPC  
St. Vs. Barihunshishka Siyen @ Neha

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Bhuvneshwar, Ld. Counsel for Applicant  
Ms. Erumthao, Ld. Counsel for complainant  
IO SI Usha Rawat present through Video conferencing.

Present application has been filed on behalf of applicant/accused Barihunshishka Siyen @ Neha seeking regular bail on the ground that prosecutrix has been changing her statement continuously.

On the other hand Id. Addl.PP for State has argued that the prosecutrix is yet to be examined and the accused does not fall within any criteria for grant of bail. He further states that even otherwise the accused is involved in heinous offence and hence the present bail application be rejected.

Heard, considered.


Written submissions filed by the Ld. complainant have also been considered.

Considering the submissions made by the IO in reply it is clear that there are grave allegations against the accused and at this stage there is no ground made out for grant of bail hence, the present bail application is dismissed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

(Chetna Singh)

  
ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No.77/2020  
PS : Malviya Nagar  
U/s. 366/368/370 IPC  
St. Vs. Drabhamon Phawa

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Bhuvneshwar, Ld. Counsel for Applicant  
Ms. Erumthao, Ld. Counsel for complainant  
IO SI Usha Rawat present through Video conferencing.

Present application has been filed on behalf of applicant/accused Drabhamon Phawa seeking regular bail on the ground that prosecutrix has been changing her statement continuously.

On the other hand Id. Addl.PP for State has argued that the prosecutrix is yet to be examined and the accused does not fall within any criteria for grant of bail. He further states that even otherwise the accused is involved in heinous offence and hence the present bail application be rejected.

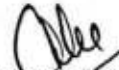
Heard, considered.

Written submissions filed by the Ld. complainant have also been considered.

Considering the submissions made by the IO in reply it is clear that there are grave allegations against the accused and at this stage there is no ground made out for grant of bail hence, the present bail application is dismissed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No.86/2020  
PS :Malviya Nagar  
U/s. 368/370/366/376 IPC  
St. Vs. Barihunshishka Siyen @ Neha

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Bhuvneshwar, Ld. Counsel for Applicant  
Ms. Erumthao, Ld. Counsel for complainant  
**IO SI Usha Rawat present through Video conferencing.**

Present application has been filed on behalf of applicant/accused Barihunshishka Siyen @ Neha seeking regular bail on the ground that prosecutrix has been changing her statement continuously.

On the other hand Id. Addl.PP for State has argued that the prosecutrix is yet to be examined and the accused does not fall within any criteria for grant of bail. He further states that even otherwise the accused is involved in heinous offence and hence the present bail application be rejected.

Heard, considered.

Written submissions filed by the Ld. complainant have also been considered.

Considering the submissions made by the IO in reply it is clear that there are grave allegations against the accused and at this stage there is no ground made out for grant of bail hence, the present bail application is dismissed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 181/18  
PS : Mehrauli  
U/s. 302/307/120B/34/201 IPC & 27/54/59 Arms Act  
St. Vs. Ashish Kochar

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Rajat Bali, Ld. Counsel for Applicant

Present application has been filed by the applicant/accused Ashish Kochar for seeking of interim bail for 45 days as the criteria laid down by Hon'ble HPC vide Minutes dated 18.05.2020. It is stated by Id. Defence counsel that accused is in custody u/sec 302 of IPC for past more than 2 years.

Report of the IO has been perused.

Ld.Addl.PP for State requests for calling previous involvement report of the accused as per the criteria laid down by Hon'ble HPC vide Minutes dated 18.05.2020.

IO is directed to file previous involvement report of the accused on 21.05.2020.

Copy of the order be sent to the IO/SHO and Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetha Singh)

ASJ on duty (South District)/Saket Court  
20.05.2020



Through Video Conference via CISCO Webex

FIR No.381/2019  
PS : Mehrauli  
U/s. 363 IPC & 4 POCSO Act  
St. Vs. Akash

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Avijit Singh, Ld. Counsel for Applicant

This is fresh bail application filed by the applicant/accused Akash u/sec. 439 Cr.PC for grant of regular bail.

Reply has been received however IO is directed to join proceeding through video conferencing on 26.05.2020. IO is also directed to join the complainant for making submission on the bail application on the next date of hearing.

Let report be called from Jail Superintendent with regard to medical condition of the accused for 26.05.2020.

Copy of the order be sent to the IO and Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
20.05.2020

Through Video Conference via CISCO Webex

FIR No. 152/2017  
PS : Fatehpur Beri  
U/s. 395/397 IPC  
St. Vs. Naresh

20.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Shiv Gaur, Ld. Counsel for Applicant  
IO SI Manjeet is also present through video conferencing.

Present application for grant of regular bail has been filed by the applicant/accused Naresh u/sec. 439 Cr.PC.

It is stated that two other co-accused persons have been admitted to bail.


Ld. Addl. PP for State has argued that the ground for grant of bail to two other co-accused are different and states that accused Naresh is a gangster involved in 16 other such like offences and a necklace in present case has also been recovered from him and if released on bail during the present pandemic condition, the accused is likely to commit more offences hence, his bail be rejected.

Heard. Considered.

Considering the previous involvement of the accused and considering the grave nature of allegations made against him his bail application is dismissed.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
20.05.2020